(d) if so, the facts and the special plan to provide them employment?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) and (b) No such study has been conducted regarding skill development and training.

(c) and (d) Eleventh Five Year Plan has estimated on current daily status basis a labour force of 483.7 million at the end of the plan and 58 million jobs opportunities are likely to be created during the plan.

Non-utilization of money meant for construction workers

2819. SHRIMATI SYEDA ANWARA TAIMUR:

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether it is a fact that Rs.300 crores collected to improve lives of 8 lakh construction workers in Delhi, is lying unused;
- (b) if so, whether there are no guidelines for utilization of such funds for the welfare of construction workers; and
- (c) in the absence of any specific utilization plan for a long-term programme, why can't this amount be used for scholarships to children of construction workers, or building low-cost dwellings?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): (a) to (c) The Government of National Capital Territory of Delhi has collected cess amounting to Rs. 226.05 Crore out of which 0.68 crore has been spent as on 31.03.2009. As per the provisions of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996, the State Building and Other Construction Welfare Board may utilize the fund for the immediate assistance in case of workers accident, pension after age of 60 years, loans for the purpose of construction of house, the premium for group insurance scheme, assistance for education of children of beneficiaries, medical expenses, maternity benefits to females, etc. The Government of National Capital Territory of Delhi has framed various schemes including grant of scholarship to the children and advance for purchase/construction of houses for the welfare of construction workers. As per the provisions of the Act every building worker registered as a beneficiary with the Welfare Board shall be entitled to the benefits provided by the Board from its fund. The Delhi Building and Other Construction Workers Welfare Board has registered 17890 workers as on 31.03.2009.

Minimum wages for different categories of workers

2820. SHRI TARINI KANTA ROY:

SHRI TAPAN KUMAR SEN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of minimum wages for different categories of workers including construction workers as declared by Union Government, States and Union Territories; and
- (b) the details of neutralization of D.A. for the above categories of workers and dates of implementations thereof?